

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4815
ANSWERED ON:24.04.2003
INSPECTION OF PETROL PUMPS BY ANTI ADULTERATION CELL
BHASKAR RAO PATIL;CHARAN DAS MAHANT;NARESH KUMAR PUGLIA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government have formulated/created Anti-Adulteration Cell to check complaints of adulteration at the petrol pumps;
- (b) if so, the details thereof alongwith the objective and powers entrusted with this cell;
- (c) the number of inspections conducted by Anti-Adulteration Cell under different control orders other than the MS and HSD order 1998 and number of cases of unauthorised diversion of solvent, Naphtha & Kerosene used by petrol pumps for adulteration;
- (d) whether the Government are also aware that AAC is conducting the inspections of petrol pumps only and has not raided/inspected the business premises under Naphtha Control Order, LPG Control Order, Furnace Oil Control Orders etc.;
- (e) if so, the motive of this cell to conduct inspections on the petrol pumps only, specially in the night hours;
- (f) the detail of cases of violation by AAC came to the notice of Government; and
- (g) the action taken/proposed to be taken against the erring officials to stop unnecessary harassment of petrol dealers and to honour the provisions of CRPC ?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR)

(a) : Yes, Sir.

(b) : The Anti Adulteration Cell (AAC) has been empowered under the following control orders to conduct inspections. Powers of search and seizure have also been given to the officers of this Cell.

- (i) Naphtha (Acquisition, Sale, Storage and Prevention of Use in Automobile) Order, 2000
- (ii) Solvent, Raffinate and Slop (Acquisition, Sale Storage and Prevention of Use in Automobile) Order, 2000
- (iii) Petroleum Products (Maintenance of Production, Storage and Supply) Order, 1999
- (iv) Motor Spirit and High speed diesel (Regulation of Supply and Distribution and Prevention of Malpractices) Order, 1998
- (v) Kerosene (Restriction on Use and Fixation of Ceiling Price) Order, 1993
- (vi) Liquefied Petroleum Gas (Regulation of Supply and Distribution) Order, 2000
- (vii) Lubricating Oils and greases (Processing, Supply and Distribution regulation) Amendment Order, 1987

(c) : The number of inspections conducted by AAC under the different control orders other than MS & HSD Control Order, 1998 is as follows :-

Control Order No. of Inspections

- (i) Naphtha & Solvent 78
- (ii) Liquefied Petroleum Gas 6
- (iii) Kerosene 13

(d) & (e) : AAC is conducting inspections of petrol pumps as well as Business premises under the Naphtha Control Order, LPG Control Order and Solvent Control Order.AAC quite often conducts the inspections during the night hours since most of the adulteration activities take place during the night hours and it is possible to catch the culprits red-handed at that time. Moreover, inspections of outlets during the day time is likely to cause more inconvenience to the general public.

(f) : No, such case has come to the notice of the Government.

(g) : Does not arise.